

**Central Administrative Tribunal  
Lucknow Bench, Lucknow**

**CCP No. 27 of 2016  
In Original Application No. 238/2010**

**This, the 10<sup>th</sup> day of December, 2018**

**By the Hon'ble Ms. Jasmine Ahmed, Member (Judicial)  
By the Hon'ble Mr. Devendra Chaudhry, Member (Administrative).**

Ram Pal, aged about 64 years, S/O late Shiv Lal, retired as Gang Man N. E. Railway Gola Gokaran Nath Lakhimpur Kheri, R/o House No. 166 Mohalla-Gandhi Nagar Sidhuli District Sitapur.

..Applicant

By Advocate : None.

Vs.

1. Shri Pradeep Kumar, the Divisional Engineer III, NE Railway, Hazratganj, Lucknow.
2. Shri Surendra Kumar, the Assistant Divisional Engineer, NE Railway, Sitapur.

.....Respondents

By Advocate: Sri Rajendra Singh.

**Order [Oral]**

**Hon'ble Ms. Jasmine Ahmed, Member (Judicial)**

None for the Applicant even on revised call. Today, counsel for the respondents, Shri Rajendra Singh, placed on record the copy of order passed by the competent authority dated 27.07.2015 in compliance of the order passed by this Tribunal.

The operative portion of the order of this Tribunal dated 28.04.2015 is reproduced herein below:-

*'As such, order dated 19.9.2008 as well as order dated 10.12.2009 are liable to be quashed. The respondents are at liberty to pass a fresh order after due opportunity of hearing given to the applicant. The same may be done within a period of three months from the date of certified copy of this order is produced.'*

Learned counsel for the respondents has submitted that punishment of the applicant has been withdrawn. Accordingly, order of this Tribunal has complied with. CCP is closed. Notices issued stands discharged.

**(Devendra Chaudhry)  
Member (Administrative)**

**(Jasmine Ahmed)  
Member (Judicial)**

JN